

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 287 of 2019**  
**&**  
**I.A. No. 3313 of 2019**

**IN THE MATTER OF:**

**Mr. Mahendra G. Wadhvani** **...Appellant**

**Vs**

**M/s Reed Relays & Electronics India Ltd. & Ors.** **....Respondents**

**Present:**

**For Appellant:** **Mr. Virender Ganda, Sr. Advocate along with Mr. Vipul Ganda, Mr. Vishal Ganda, Ms. Shreya Jain and Ms. Alexandra Celestine, Advocates.**

**For Respondents:** **Mr. Praneet Das, Advocate for Respondent No. 2-SEBI.**

**Mr. P.S. Singh, Sr. Panel Counsel for UOI.**

**Ms. Annu Singh and Mr. Vibhav Singh, Advocates.**

**ORDER**

**28.01.2020** Perused order of this Tribunal dated 27.11.2019. This Appeal needs to be listed for final hearing.

It is stated that pleadings are complete. Parties may prepare and keep with themselves ready their brief Written Submissions, not more than three pages, referring page numbers concerned in the file, when the matter comes up for hearing next date.

List the Appeal as well as I.A. No. 3313 of 2019 'For hearing' on **12<sup>th</sup> March, 2020.**

Interim order to continue till then.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)